

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-238(PB)/2017

IN THE MATTER OF:

Siddhi Interiors Pvt. Ltd.

.....Petitioner

v.

Amarpali Zodiac Developers Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Alok Aggarwal and Ms. Rati Tandon, Advocates

ORDER

Learned counsel for the petitioner states that a copy of the petition shall be handed over to the learned counsel for the respondent during the course of the day.

Reply, if any, be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder to the reply, if any, be also filed within a week thereafter.

List for further consideration on 04.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017
Vineet